CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:- 5 JUL 1994

APPLICATION NUMBER: 687 Of 1993

APPLICANTS:

RESPUNDENTS:

K. Venkatesh v/s. Secretary, Deptt of Telecommunication, To. New Delhi and others.

- 1. Sri. M. Narayanaswamy, Advocate No. 844, 515 Block, 17-G-Main Rajaji nagar, Bangalore-560010.
- 2). The General Manager,
 Boundalore Telecom District,
 Chamber of Commerce Poldg,
 K. G. Road, Bangalore-9.
- 3 Sri. M. S. Padonarajaiah, Sr. C. G. S. C, High court 13/1dg, Boungalore-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the WRDER/ SPAY WRDER/ROTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 22nd Tune 94

Issued on 517194

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH:BANGALORE

APPLICATION NO.687/1993

DATED THIS THE TWENTYSECOND DAY OF JUNE, 1994

Mr. T.V. Ramanan, Member (A)

Mr. K. Venkatesh
S/o. K. Rangaswamy
Aged about 39 years
Assistant Engineer (Internal)
Vijayanagar Telephone Exchange
Vijayanagar, Bangalore-560 040. ... Applicant
By
(Shri M.N. Swamy, Advocate)

Vs.

- 1. The Government of India rep. by its Secretary to Govt. Ministry of Communications Department of Telecommunications Sanchar Bhavan, New Delhi-110 001.
- 2. Director General of Telecommunications
 Government of India
 Department of Telecommunications
 Sanchar Bhavan, New Delhi.
- 3. The General Manager
 Bangalore Telecom District
 Department of Telecommunications
 Bangalore-9.
- 4. The Chief Accounts Officer
 Bangalore Telecom District
 Bangalore-560 009. ... Respondents
 By
 (Shri M.S. Padmarajaiah, S.C.G.S.C.)

DRDER

(Mr. T.V. Ramanan, Mamber(A))

Admit.

Heard the learned counsel for the applicant and the learned Standing Counsel for the respondents.

2. In this case what is challenged is the fixation of pay in the revised pay scale of % 1640-2900 which stands attached to the posts of Junior Telecom Officer



in the Department of Telecommunications with effect from 1.1.198%. The applicant's pay was fixed in the scale of % 1640-2900 at the stage of % 1700/- having regard to the pay of & 580/- drawn by him in the pre-revised pay scale of & 425-700. Contention of the counsel for the applicant is that the fixation at & 1700/- in the scale of % 1640-2900 is wrong in as much as the correct fixation should have been at the stage of % 1760/- in the aforesaid scale. Learned counsel for the respondents contends that the fixation has been done correctly and the benefit of 2 increments as laid down in note 3(b) below Rule 7(1) of the CCS(Revised Pay) Rules, 1986 ('Rules' for short) shall not be available to the applicant in as such as the bunching at & 1640/- in the revised pay scale of & 1640-2900 in so far as the applicant is concerned goes upto the 10th stage only. Should the bunching go beyond the 10th stage the applicant would have been entitled to 2 increments resulting in his pay being fixed at the stage of & 1760/- but that is not the case. A perusal of the aforesaid rule and the models 15 and 18 as worked out in the Rules which are relevant for the purpose of pay fixation in the case of the applicant very clearly shows that the bunching goes upto the 10th stage only and it does not go beyond the 10th stage and as such for having remained at the stage of % 580/- as on 31.12.1985 in the pre-revised pay scale of % 425-700 the applicant could not but have been fixed at the stage of & 1700/- in the pay scale of & 1640-60-2600-EB-75-2900. In view of this position, there is no case for the applicant and the application deserves rejection.

 The application is accordingly disposed of finally with no order as to costs.



(T.V. RAMANAN)
MEMBER(A)

TRUE COPY

SECTION OFFICER
SECTION OFFICER
ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE